

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIV RAJ FAI IL):  
(a) and (b) The nuclear policy of the Government of India continues to be the sanvj from the beginning.

भारत-अमरीकी संयुक्त वक्तव्य का जारी किया जाना

988. श्री जगदम्बी प्रसाद यादव : क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रधान मंत्री की हाल की अमरीका यात्रा के दौरान भारत-अमरीकी संयुक्त वक्तव्य को जारी करने में क्या बाधाएँ थी और संयुक्त वक्तव्य में किन-किन बातों को शामिल नहीं किया गया था ; और

(ख) दोनों पक्षों के बीच किन-किन बातों पर मतभेद थे ?

विदेश मंत्रालय में राज्य मंत्री (श्री सुशोभ आलम खान) : (क) प्रधान मंत्री को हाल ही की अमरीका यात्रा के दौरान अमरीका की उनकी यात्रा संबंधी भारत-अमरीका संयुक्त वक्तव्य को जारी करने में कोई अड़चन नहीं था। लेकिन सरकारी यात्रा की समाप्ति पर संयुक्त वागवार्ता जारी करने की आम तौर पर स्वीकृत प्रक्रिया के अनुसरण में भारत-अमरीकी संयुक्त वक्तव्य को यात्रा के अन्त में जारी किया गया था। संयुक्त वक्तव्य में बहुत से विविध मामलों पर भारत और अमरीका की कुछ विन्यासों, मूल्यों और सापेक्ष महत्वों को प्रतिबिम्बित किया गया था। संयुक्त वक्तव्य में भारत सरकार और अमरीका के बीच हुए कुछ ठोस प्रवन्धों का उल्लेख भी किया गया था।

(ख) भारत और अमरीका के बीच द्विपक्षीय क्षेत्रीय और अन्तर्राष्ट्रीय मसलों के अन्तः-प्रश्न मूलतः अन्तःराष्ट्रीय दृष्टिकोण के बारे में कुछ मतभेद हैं।

उत्तर प्रदेश में समानान्तर सरकार चलाने वाला रहस्यमय संगठन

989. श्री सत्य प्रकाश मास्वीय : क्या गृह मंत्री 21 मार्च, 1985 को राज्य सभा में अन्तरांकित प्रश्न 530 के लिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या कर्मवीर रामराज्य भारत सोसायटी समिति, बानपुर नामक संगठन द्वारा चलाई जा रही समानान्तर सरकार के मामले में जो जांच पड़ताल चल रही थी, वह पूरी हो गई है ; और

(ख) यदि हाँ, तो उसका व्यौरा क्या है ?

गृह नृवालय में राज्य मंत्री (श्रीमती राम कुलारी सिन्हा) : (क) और (ख) सूचना एतद्व की जा रही है और सभा पटल पर रख दी जायेगी ?

#### Powers, of Distrist Magistrates to make Annual Entry in CRS of SPs SPs

990. SHRI SOHAN LAL DHUSIYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are names of the States where District Magistrates still write the annual character rolls of the Superintendents of Police and the States where the authority of the District Magistrates in this regard has been withdrawn and since when the same has been withdrawn, state-wise;

(b) whether Government are aware that due to the withdrawal of this authority from District Magistrates SPs, are openly ignoring the orders of District Magistrates; and

(c) whether Government propose to advise the State Governments to restore the power to District Magistrates to write the CRs of the SPs to ensure smooth functioning of the District Administration.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) to (c) The requisite information is being collected from the State Governments/UTs and will be laid on the Table of the House on receipt.

**ITDC Hotels running in loss**

991. SHRI SYED AHMAD HASHMI: Will the PRIME MINISTER be pleased to state:

(a) the number of the I. T. D. C. hotels which are running in loss for the last three years;

(b) what are the reasons therefor; and

(c) the steps Government propose to take to make them viable?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) Out of 24 ITDC hotels, 8 hotels have been incurring loss continuously for the last three years.

(b) The main reason for loss in some of these hotels has been because of creation of surplus hotel capacity in certain cities. The location of some hotels was decided for purely promotional reasons. One of these hotels is within its gestation period.

(c) ITDC has taken various remedial measures to improve the performance of its hotels. These include entering into Marketing and Reservation tie-ups with overseas airlines and travel agents, introduction of special package programme for promoting domestic tourism, and by participation in world travel trade forums.

**Safety of the workers of the Atomic Power Stations against exposure to Radiation**

902. SHRI PARVATHANENI UPENDRA: Will the PRIME MINISTER be pleased to state;

(a) whether adequate provision for the safety of the workers against exposure to radiation in different atomic power stations exists;

(b) if so, what are the details thereof;

(c) what is the total number of workers employed in the atomic power stations.

(d) whether any of the workers had to lose his job as a result of the exposure during the last three years; and

(e) what amount of compensation is payable to the victims?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL):

(a) Yes Sir.

(b) For the purpose of controlling radiation exposure of personnel and also release of radio-activity in the environment, comprehensive measures for protecting both the plant, personnel and the environment are built into the plant designs and during operation of the Plant. In addition, the following practices are used which are consistent with the practices used internationally, under the recommendation of the International Commission on Radiological Protection:—

(i) The extent to which the workers in the power stations are exposed to radiation is continually monitored and a complete record thereof is maintained.

(ii) All operational and maintenance activities are so planned that radiation exposure of workers is kept to the minimum.

(iii) The radiation control measures are supervised by the Health Physics Unit which works independently of the station management.

(iv) AU workers employed in the power station and engaged in radiation work are subjected to periodical medical check-ups.